

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 348/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

Name of the Company: Sunil Kumar Jain & Ors  
V/s.  
ABG shipyard Ltd.& Ors.

Section of the Companies Act: Section 60 of the Insolvency and Bankruptcy  
Code

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Mr. Rakesh Sanjanwala	Sr. Counsel	Applicants	SSh
	Ms. Paurami Sheth	Advocate		
	Mr. Aniran Ghoshal	Advocate		
2.	MAULIK NANAVATI i/b NANAVATI & CO. Advocates	Adv.	R. 2	JaP
3.	Hardik Dave for Sahil M. Shah		R. 16.	Seh

**ORDER**

Learned Senior Advocate Mr. Rakesh Sanjanwala with Learned Advocate Ms. Paurami Sheth with Learned Advocate Mr. Aniran Ghosal present for Applicant. Learned Advocate Mr. Maulik Nanavati i/b Nanavati Associates present for Respondent No.2. Learned Advocate Mr. Hardik Dave i/b Learned Advocate Mr. Sahil Shah present for Respondent No.16 in IA 348/2017.

Rejoinder filed.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent(RP).

Since the matter related to the salary of the workmen/employees RP is directed to convene a meeting of COC with sole agenda of resolving the payment of salary to workmen's/employees and COC shall take a realistic view of the matter on humanitarian grounds and has to see that corporate debtor is to operate as going concern.

List the matter on 12.12.2017 for reporting and further hearing.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 1st day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**